these areas were made into a Union territory, was continued by the Goa, Daman and Diu (Administration) Act, 1962 enacted by Parliament, until amended or repealed by a competent legislature or other competent authority. Many of those laws have since been replaced by Central Acts and laws enacted by the legislature of the Union territory. A few portuguese laws are, however, still in force in the Union territory. The Government of Goa, Daman and Diu have intimated that no inconvenience is caused to public, judiciary, Bar or litigants by reasons of the existence of Portuguese laws. Cases involving Portuguese laws are disposed of by judges knowing Portuguese law and language.

(b) The Law Commission appointed by the Government of Goa, Daman and Diu recommended that all Portuguese laws, except those the immediate repeal of which was not considerable feasible or advisable, should be repealed and certain Central laws, which had not been made applicable to Goa, Daman and Diu, should be extended to that Union territory.

(c) A proposal for undertaking legislation for giving effect to the recommendations of the Law Commission appointed by the Government of Goa, Daman and Diu is being processed by that Government.

Bajri Scandal

4959. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a memorandum addressed to the Prime Minister by the residents of Panch Kula, Maheshpur and Pinjore of Haryana has been submitted demanding CBI enquiry into the corruption what is known as "Bajri Scandal" indulged in by the former Defence Minister, Shri Bansilal for benefiting himself and Shri Gandhi; and

(b) if so, the action taken or proposed to be taken by the Government?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) As per records, the Memorandum stated to have been submitted to Prime Minister, has not been received.

(b) Does not arise.

सूचना और प्रसारण मंत्रालय के फोटो डिविजन द्वारा इन्दिरा परिवार के व्यक्तिगत प्रचार के लिए चित्रों का छापा जाना

4960. **चौधरी हरीराम मक्कासर**: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय के फोटो डिविजन ने सितम्बर, 1975 में इन्दिरा परिवार के व्यक्तिगत प्रचार के लिए पूरे आकार के लगभग 40,000 फोटो छापे थे;

(ख) उनके छापने के लिए किसने आदेश दिये थे और उसका क्या औचित्य था ;

(ग) इस कार्य पर फोटो डिविजन के कितने कर्मचारी काम पर लगाये गये और उन्हें समयोपरि भत्ते के रूप में कितने राशि अदा की गई ;

(घ) क्या बाद में उन चित्रों को जला दिया गया हालांकि वे सरकारी दस्तावेज थे और सरकारी दर के अनुसार प्रत्येक प्रति का मूल्य तीन रुपये था; और इस हानि के लिए कौन उत्तरदायी है ; और

(ङ) क्या सरकार ने इस मामले की जांच की है और यदि हां, तो उसके क्या परिणाम निकले ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवानी) : (क) से (ग). फोटो प्रभाग ने सितम्बर, 1975 में सरकार के कहने पर 38,000 फोटो निम्नानुसरा तैयार किए थे :—

(1) महात्मा गांधी का चित्र—18,000

(2) श्रीमती इंदिरा गांधी का चित्र—15,000

(3) महात्मा गांधी की श्रीमती इंदिरा गांधी के साथ उस समय की तसवीर जब वह बच्ची थी—5,000

ये फोटो विदेशों में प्रचार के लिए थे। 27 कर्मचारियों को, जिन्होंने यह काम किया था, दिए गए समयोपरि भत्ते की राशि 1,212 रुपये थी।

(ग) जी, नहीं।

(घ) प्रश्न नहीं उठता।

Retrenchment, Dismissal of Employees by B.C.C.L. and Eastern Coal India Ltd.

4961. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) the number of retrenchment, termination, dismissal of employees, permanent and casual, in the Bharat Coking Coal Ltd. and Nirsa Muguna Zone of Eastern Coal India Ltd. during emergency and the percentage of harijans and adivasis among them;

(b) the number of employees, apprentices recruited in the B.C.C.L. and Nirsa Muguna Zone of Eastern Coal India Ltd. during emergency and the percentage of harijans and adivasis among them;

(c) whether in both the cases, irregularities have been practised and the weaker section has become the worst sufferer of emergency; and

(d) if so, what action the Government propose to take to correct the wrong steps of the emergency in the coalfield?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

सेन्ट्रल जोन कोल इंडिया लिमिटेड द्वारा मजदूरों की छंटनी

4962. **श्री राम दास सिंह** : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनता सरकार बनने के बाद सेन्ट्रल जोन कोल इंडिया लिमिटेड के अन्तर्गत बेरमों कोल फील्ड की कारगली कोलयरी, बोकारो कोलयरी और गिरिडीह कोलयरी द्वारा कितने मजदूरों की छंटनी की गई; और

(ख) छंटनी किये गये मजदूरों का रोजगार दिलाने के लिए क्या कार्यवाही की गई है ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) जनता पार्टी की सरकार बनने के बाद, बोकारो और कारगली के किसी यूनिट में सेन्ट्रल कोलफील्ड्स लि० के किसी मजदूर की छंटनी नहीं की गई है।

(ख) प्रश्न नहीं उठता।